

**NOTIFICATIONS UNDER THE DELHI  
MUNICIPAL CORPORATION ACT, 1957,  
ISSUED BY DELHI ADMINISTRATION**

SHRI I. K. GUJRAL: On behalf of Shri V. C. Shukla, Sir, I lay on the Table a copy each of three notifications, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957 issued by the Delhi Administration. [Placed in Library. See No. LT-132/67].

**THE MINISTERS' (ALLOWANCES, MEDICAL  
TREATMENT AND OTHER PRIVILEGES)  
FOURTH AMENDMENT RULES, 1966**

SHRI I. K. GUJRAL: Sir, I also lay a copy of the Ministry of Home Affairs Notification G.S.R. No. 1912, dated the 8th December, 1966, publishing the Ministers' (Allowances, Medical Treatment and other Privileges) Fourth Amendment Rules, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-34/67].

**NOTIFICATION UNDER THE TRIPURA LAND  
REVENUE AND LAND REFORMS ACT, 1960**

SHRI I. K. GUJRAL: Sir, I also lay a copy of Notification No. F.39 (45)-Rev/64, dated the 3rd February, 1967, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960. [Placed in Library. See No. LT-133/67].

**THE REGISTRATION OF FOREIGNERS  
(EXEMPTION) AMENDMENT ORDER,  
1967**

SHRI I. K. GUJRAL: Sir, I also lay a copy of the Ministry of Home Affairs Notification G.S.R. No. 334, dated the 3rd March, 1967, publishing the Registration of Foreigners (Exemption) Amendment Order, 1967, under section 6 of the Registration of Foreigners Act, 1939. [Placed in Library. See No. LT-33/66].

**NOTIFICATIONS OF THE MINISTRY OF  
HOME AFFAIRS**

SHRI I. K. GUJRAL: Sir, I also lay a copy each of six notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-134/67].

**REPORT (1963-64) OF THE EXECUTIVE  
COMMITTEE OF THE TRUSTEES OF THE  
VICTORIA MEMORIAL**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): Sir, I beg to lay on the Table a copy of the Report of the Executive Committee of the Trustees of the Victoria Memorial for the year ended the 31st March, 1964, together with a statement giving reasons for delay in laying the Report. [Placed in Library. See No. LT-185/67].

**ANNUAL REPORT (1965-66) OF THE  
INDIAN MUSEUM, CALCUTTA**

PROF. SHER SINGH: Sir, I also lay a copy of the Annual Report of the Indian Museum, Calcutta, for the year 1965-66. [Placed in Library. See No. LT-130/67].

**MINISTRY OF EDUCATION NOTIFICATIONS**

PROF. SHER SINGH: Sir, I also lay a copy each of the following notifications of the Ministry of Education:—

- (i) Notification S.O. No. 3520, dated the 20th November, 1966, publishing the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1966, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-184/67].
- (ii) Notification S.O. No. 764, dated the 1st March, 1967, publishing the International Copy-

right (First Amendment) Order, 1967, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-129/67].

**MOTION FOR ELECTION TO COURT OF THE BANARAS HINDU UNIVERSITY AND POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND PROGRAMME THEREOF.**

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):** I move the following motion:

"That in pursuance of item (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be the members of the Court of the Banaras Hindu University."

*The question was put and the motion was adopted.*

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY):** I move the following motion:—

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (51 of 1966), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh."

*The question was put and the motion was adopted.*

**MR. CHAIRMAN:** I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the (i) Court of the Banaras Hindu University, and (ii) Post-Graduate Institute of Medical Education and Research, Chandigarh:

1. Last date and time for receiving nomination      April 4, 1967 (upto 3 P.M.)
2. Last date and time for withdrawal of candidature.      April 5, 1967 (upto 3 P.M.).
3. Date and time election      April 6, 1967 (between 3 P.M. and 5 P.M.).
4. Place of Election      Room No. 63, First Floor, Parliament House, New Delhi
5. Method of Election      Proportional representation by means of the single transferable vote.

**ANNOUNCEMENT RE: GOVERNMENT BUSINESS**

**THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA):** With your permission, I rise to announce that Government Business during the week commencing 3rd April, 1967, will consist of:—

1. Discussion on the motion given notice of by Shri V. M. Chordia and others regarding revocation of the Proclamation issued under article 356 of the Constitution in relation to the State of Rajasthan.
2. Consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1967.
3. Discussion on the food situation on a motion to be moved by the Minister of Food and Agriculture on Wednesday, the 5th April, 1967.